

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

25. IA/299/2022 C.P.(IB)/1095(MB)2021

CORAM:

MS. MADHU SINHA,
MEMBER (T)

SH. KULDIP KUMAR KAREER,
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **12.05.2023**.

NAME OF THE PARTIES: AMRIT CORP.LIMITED

Vs.

MARVEL REALTORS AND DEVELOPERS LIMITED

SECTION: 7 of IBC 2016

ORDER

Mr. Abhishek Keer, Ld. Counsel appearing for the Petitioner and Ms. Farzeen C. Pardiwalla, Ld. Counsel appearing for the Corporate Debtor are present through virtual hearing.

The counsel for the Petitioner submits that the Corporate Debtor Company is under undergoing CIRP, vide order of admission in C.P. 646 of 2022 dated 23.12.2022 by Court No. I.

In view of the admission order against the Corporate Debtor, this Petition has been rendered infructuous. Accordingly, the Petition is dismissed having become infructuous.

The Petitioner will be at liberty to file his claim before the IRP in the said CIRP.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
KULDIP KUMAR KAREER
Member(Judicial)